

LIBRARY FOR FUEL RESEARCH INSTITUTE

182. **Shri N. P. Sinha:** (a) Will the Minister of **Natural Resources and Scientific Research** be pleased to state whether any grant has been sanctioned for a library for the Fuel Research Institute in India?

(b) If so, what is the amount?

(c) Where will the library be located?

(d) Does the grant include cost of construction of a library building?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir.

(b) to (d). Rs. 1,50,000 has been provided by the Council of Scientific and Industrial Research for a library to be located in the premises of the Fuel Research Institute, Dhanbad. Of the above amount, Rs. 1,00,000 is earmarked for the building and Rs. 50,000 for purchase of scientific books and back volumes of scientific journals.

MILK PERFECTED BY THE CENTRAL FOOD TECHNOLOGICAL RESEARCH INSTITUTE

183. **Shri Heda:** Will the Minister of **Natural Resources and Scientific Research** be pleased to state:

(a) the comparative cost of one pound milk, natural and that perfected by the Central Food Technological Research Institute of Mysore; and

(b) the comparative value in terms of vitamins?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the information is laid on the Table of the House. [See Appendix II, annexure No. 21.]

WELFARE OF SCHEDULED CASTES AND TRIBES

184. **Shri N. Sreekantan Nair:** (a) Will the Minister of **Home Affairs** be pleased to state what were the respective amounts sanctioned during the year 1952-53 for the welfare of the Scheduled Castes and Tribes in the various States?

(b) What amounts have been spent up to now?

The Deputy Minister of Home Affairs (Shri Datar): (a) The welfare of Scheduled Castes is primarily the responsibility of State Governments. No grants for Scheduled Castes were given to the various States by the Government of India. Following grants under

Article 275(1) of the Constitution for the welfare of Scheduled Tribes and development of Scheduled Areas were, however, made to the various States during 1952-53:—

(In lakhs of Rs.)

Assam	*78·00
Bihar	18·00
Bombay	8·50
Madhya Pradesh	17·00
Madras	8·61
Orissa	22·00
Punjab	4·73
West Bengal	6·00
Hyderabad	3·00
Madhya Bharat	5·36
Mysore	1·00
Rajasthan	6·70
Saurashtra	0·50
Travancore-Cochin	0·25
Coorg	0·10
TOTAL :	179·75

*This includes Rs. 40 lakhs under clause (a) of the second proviso to Article 275.

(b) The information is being collected and will be laid on the Table of the House in due course.

DEATHS IN DISPLACED PERSONS CAMPS IN TRIPURA

185. **Shri Dasaratha Deb:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of deaths which took place in Amtali and Arundhuti Nagar Refugee camps in Tripura in the months of November and December 1952;

(b) the causes of these deaths; and

(c) the steps which Government took in the matter?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Amtali Camp 24
Arundhuti Nagar Camp 25

(b) Diseases like Dysentery, Malaria, Ascites etc., and old age, debility.

(c) The Camps have been properly disinfected and fully equipped with dispensaries affording indoor treatment under qualified staff. Arrangements for drinking water have been made from Tube-wells. Displaced persons have been vaccinated and inoculated against typhoid. They are being shifted to rehabilitation centres.

REHABILITATION FINANCE
ADMINISTRATION

186. **Gianj G. S. Musafir:** (a) Will the Minister of Finance be pleased to

state how many loanees of the Rehabilitation Finance Administration are there in the Hyderabad State and Madhya Bharat State?

(b) How much amount has been advanced to the loanees of each of these States?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The position of the loans sanctioned by the Rehabilitation Finance Administration to displaced persons in the Hyderabad and the Madhya Bharat States is as follows:

—	Number of loanees to whom the loans have been sanctioned	Number to whom the amount has actually been disbursed	Amount sanctioned	Amount actually disbursed
Hyderabad State	10	5	Rs. 72,800/-	Rs. 36,300/-
Madhya Bharat State	108	32	Rs. 8,42,958/-	Rs. 2,45,958/-

MINE OWNERS AND LEASE-HOLDERS

187. **Shri Deogam:** (a) Will the Minister of Finance be pleased to place on the Table of the House a list of Mine Owners and Lease-holders of Iron ore, Manganese, Kynite, Chromite, China clay and other minerals in the States of Bihar and Orissa?

(b) Have their income-taxes been assessed up-to-date?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) The information called for is not available. This part (a) of the question primarily concerns the Governments of West Bengal, Madhya Pradesh, Bihar and Orissa who alone could supply the list required. The Income-tax Department will have information only in respect of those mine-owners and lease-holders whose income is within the taxable limit and who are being assessed to tax, but even this information is not readily ascertainable, since many of these persons are assessed outside the States where the mines are situated and to gather this information will require such time and labour as will not be commensurate with the result.

(b) This information is also not readily available and for the reason given in the reply to part (a) of the question it will require such time and labour to collect this information by reference practically to all the Officers in India as will not be commensurate with the result to be achieved.

MINERAL FACTORIES

188. **Shri Deogam:** Will the Minister of Finance be pleased to state:

(a) the names of important mineral factories situated in the district of Singhbhum and the names of the factory owners; and

(b) the respective amounts of income-taxes paid by these factory owners?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) The information called for is not available. The matter concerns the Government of Bihar who alone are in a position to supply the names of important mineral factories in the district of Singhbhum and the names of the factory owners.

(b) The supply of this information is barred by Section 54 of the Indian Income-tax Act.